

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'B' NEW DELHI
BEFORE SHRI S.V. MEHROTRA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER
I.T.A .No.-5577/DEL/2013
(ASSESSMENT YEAR-2010-11)**

ITO Ward-1 Rishikesh (APPELLANT)	vs	Dwarikesh Hotel 129- Urvashi Complex, Dehradun Road Rishikesh AAFFD1221R (RESPONDENT)
--	----	---

Appellant by	Sh. Neehar Ranjan Pandey, SR. DR
Respondent by	Sh. Kanwal K. Juneja, Adv

Date of Hearing	15.12.2015
Date of Pronouncement	15.12.2015

ORDER

PER SUCHITRA KAMBLE, JM

This appeal is filed by the revenue against the order dated 29/8/2013 passed by Ld. CIT(A)-I, Dehradun.

2. The Ld. DR as well as the Ld. AR submitted that the tax effect involved in the present appeal is less than 10,00,000/-.

3. CBDT Circular No. F. No. 279/ Misc.142/207 ITJ(Pt) dated 10th December, 2015, in Para 3 and 10 describes as under:

3. Henceforth, appeals/SLPs shall not be filed in cases where the tax effect does not exceed the monetary limits given hereunder:

<i>S No.</i>	<i>Appeals in Income-tax matters</i>	<i>Monetary Limit (in Rs)</i>
<i>1</i>	<i>Before Appellate Tribunal</i>	<i>10,00,000/-</i>
<i>2</i>	<i>Before High Court</i>	<i>20,00,000/-</i>
<i>3</i>	<i>Before Supreme Court</i>	<i>25,00,000/-</i>

.....

10. This instruction will apply retrospectively to pending appeals and appeals to be filed henceforth in High Courts/Tribunals. Pending appeals below the specified tax limits in para 3 above may be withdrawn/ not pressed. Appeals before the Supreme Court will be governed by the instructions on this subject, operative at the time when such appeal was filed.”

4. Thus, this is a pending appeal and is covered by the CBDT Circular No. F. No. 279/ Misc.142/207 ITJ(Pt) dated 10th December, 2015. The Ld. DR requested for withdrawal of the appeal. We allow, the Revenue’s request for withdrawal of appeal.

5. In result, the appeal is disposed off as withdrawn by the Revenue.

The order is pronounced in the open court on 15th of December 2015.

Sd/-

**(S. V. MEHROTRA)
ACCOUNTANT MEMBER**

Sd/-

**(SUCHITRA KAMBLE)
JUDICIAL MEMBER**

Dated: 15/12/2015

R. Naheed

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

		Date	
1.	Draft dictated on	15.12.2015	PS
2.	Draft placed before author	15.12.2015	PS
3.	Draft proposed & placed before the second member	.12.2015	JM/AM
4.	Draft discussed/approved by Second Member.	.12.2015	JM/AM
5.	Approved Draft comes to the Sr.PS/PS	15.12.2015	PS/PS

6.	Kept for pronouncement on	.12.2015	PS
7.	File sent to the Bench Clerk	16.12.2015	PS
8.	Date on which file goes to the AR		
9.	Date on which file goes to the Head Clerk.		
10.	Date of dispatch of Order.		

